

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 287/MP/2022

- Subject** : Petition under Regulation 4(1) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, read with the directions given in the (a) order dated 30.6.2021 of the Commission in Petition No.495/MP/2020 intimating about continuation of Telecommunications and Digital Technology Businesses in accordance with the approvals granted by the Commission under Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2007 and other relevant orders, and (b) order dated 10.7.2021 of the Commission in Petition No. 494/MP/2020 seeking prior approval of the Commission to undertake existing Telecommunications and Digital Technology business of Petitioner, through its wholly owned subsidiary Company.
- Date of Hearing** : 15.11.2022
- Coram** : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Ajmer Vidut Vitran Nigam Limited & 48 Ors.
- Parties present** : Shri Shubham Arya, Advocate, PGCIL
Shri Reeha Singh, Advocate, PGCIL
Shri Sudesh Yadav, PGCIL
Shri Hemant Gandhi, PGCIL
Shri V.C. Shekhar, PGCIL
Shri Prashant Kumar, PGCIL

Record of Proceedings

The present petition has been filed by PGCIL in terms of Regulation 4(1) of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from other



Business) Regulations, 2020 (2020 Revenue Sharing Regulations) whereby a transmission licensee having already undertaken other business such as telecommunication is required to give a fresh intimation of continuation and carrying forward the telecom business. Accordingly, the Petitioner had earlier filed Petition No.495/MP/2020 under Regulation 4(1) of the 2020 Revenue Sharing Regulations. The Commission vide order dated 30.6.2021 in Petition No. 495/MP/2020, directed the Petitioner to file a fresh petition as the information filed by the Petitioner in the said petition was partial and incomplete. The Petitioner had simultaneously filed another petition being Petition No.494/MP/2020 before the Commission for grant of approval for incorporating a wholly owned subsidiary Company to undertake the telecommunications and digital technology business for the works related to telecommunications services and products etc. for utilizing transmission assets. The Commission vide order dated 10.7.2021 allowed the said petition and approved the formation of a wholly owned subsidiary Company under Regulation 8(4) of the 2020 Revenue Sharing Regulations.

2. As directed by the Commission vide order dated 10.7.2021 in Petition No. 494/MP/2020 and vide order dated 30.6.2021 in Petition No. 495/MP/2020, the Petitioner has given the necessary details in the present petition in terms of Regulation 4(1) of the 2020 Revenue Sharing Regulations.

3. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

- (i) Admit. Issue notice to the Respondents.
- (ii) The Petitioner to serve copy of the petition on the Respondents and the Respondents to file their reply to the petition by 22.12.2022 and the Petitioner may file rejoinder, if any, by 10.1.2023.
- (iii) Parties to comply with the above directions within specified timelines and no extension of time shall be granted.

4. The matter shall be listed for further hearing on 17.1.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

